

[श्री बागडी]

197 के अन्तर्गत ऐसा मवाल जो तुरन्त घटा हो और बहुत महत्व का सवाल हो, काल एटेन्शन की शकल में लाया जा सकता है। इस लिये मेरा यह व्यवस्था का प्रश्न है कि मैंने जो काल-एटेन्शन नोटिस दिया है 300 स्वर्णकारों की गिरफ्तारी के सम्बन्ध में, जो कल यहां गिरफ्तार हुए हैं और हजारों की तादाद में और गिरफ्तारी के लिये आ चुके हैं, आज भी उन्होंने संसद् के सामने गिरफ्तारी कराने का ऐलान किया है... (व्यवधान)।

श्री त्यागी (देहरादून) : यह कौनसा प्वाइन्ट ऑफ आर्डर है ?

श्री बागडी : मैं आपसे यह निवेदन करूंगा कि आप मेरे इस काल-एटेन्शन को मन्जूर कर के यहां पर गिरफ्तारी के सम्बन्ध में बयान देने को कहें। चाहे उस पर आज बहस न हो, लेकिन यह जो गिरफ्तारी का सवाल है, उस पर कुछ रोशनी डाली जाये। (व्यवधान)।

Shri Raghunath Singh (Varanasi): Sir, under what rule is he raising the point of order?

Shri Tyagi: Some procedure has to be followed in these matters.

श्री बागडी : यह मेरा व्यवस्था का प्रश्न है।

Shri Raghunath Singh: This is a speech. This is not a point of order.

Mr. Deputy-Speaker: Order, order. The calling-attention notice has been disallowed by the Speaker. There is no point of order. Message from Rajya Sabha.

Shri S. M. Banerjee: Sir, I rise on a point of order under rule 376.

12.20 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following Message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th August, 1966, passed, in accordance with the provisions of Article 368 of the Constitution of India without any amendment, the Constitution Eighteenth Amendment) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 10th August, 1966."

12.20½ hrs.

COMMITTEE ON ABSENCE OF MEMBERS

EIGHTEENTH REPORT

Shri Khadiilkar (Khed): I beg to present the Eighteenth Report of the Committee on Absence of Members from the Sitzings of the House.

Mr. Deputy-Speaker: Shri Satya Narayan Sinha.

The Minister of State in the Department of Parliamentary Affairs and Communications (Shri Jaganatha Rao) rose—

श्री बागडी : बम्बई बन्द के सिलसिले में सरकार ने जो गोली चलाई और वहां जो गोली कांड हुआ उसके बारे में मैंने एक कॉलिंग अटेंशन नोटिस दिया था उस का क्या बना ?

12.21 hrs.

RE: BUSINESS OF THE HOUSE

Shri S. M. Banerjee (Kanpur): Sir, I rise on a point of order under rule 376.

Mr. Deputy-Speaker: Order, order. We cannot go on like this. We have finished one business. There cannot be a point of order in the vacuum.

Shri S. M. Banerjee: How can I give you the point of order? A point of order is not a document.

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): Shri Satya Narayan Sinha is not well. He will make a statement at 5 o'clock today.

Dr. L. M. Singhvi (Jodhpur)
rose—

Shri Tridib Kumar Chaudhuri (Berhampur): Sir, we have not been able to hear what the Minister announced just now.

Mr. Deputy-Speaker: He is making the statement at 5 o'clock about the business for the next week. He is not well and he is consulting the other ministries about the important work to be taken up in the rest of the session. So, he will make the statement at 5 o'clock.

श्री मधु लिमये (मुंजर) : यह पहले कह देने तो इतना हरना न होता ।

श्री बागड़ी : एक मेरा स्वर्गकारों के बारे में था । गृहमंत्री कम से कम गिरफ्तारियों पर ब्रह्मण तो दे देंगे तबकि मदन को पता लगे कि यह गिरफ्तारियां क्यों हुई ?

12.22 hrs.

RE: POINT OF ORDER

Mr. Deputy-Speaker: I am sorry, Shri Bagri is disobeying the House. Please sit down.

Shri S. M. Banerjee (Kanpur): Sir, I rise on a point of order.

Shri Raghunath Singh (Varanasi): There is no business before the House. How can there be a point of order!

Shri S. M. Banerjee: I am coming to that.

Shri Raghunath Singh: On what basis?

श्री मधु लिमये (मुंजर) : उपाध्यक्ष महोदय, माननीय सदस्य कांग्रेस दीय दल के मंत्री हैं इन्हें तो जबकि एक माननीय सदस्य अपना प्वाएंटे ग्राफ आर्डर पेश कर रहे हैं तो इस तरह के बीच में न टोक कर पहले उसे सुनना और समझना चाहिए ।

श्री रघुनाथ सिंह : जैसे आप बोलते हैं वैसे ही मैं भा बोलता हू ।

Shri S. M. Banerjee: My point of order is under rule 376(1). It says:—

“A point of order shall relate to the interpretation or enforcement of these rules”.

I am not saying anything about the business of the House but about the interpretation of the rules. Under rule 197, which deals with calling-attention notices, you will kindly realise, Sir, that a calling-attention notice can be tabled only on three or four conditions which I do not want to read because you know them better than me. The calling-attention notice which Shri Bagri has given refers to a particular matter, of the arrest of 500, 600 or 300 of the starving goldsmiths daily outside Parliament House and that has been rejected on grounds which are not known to us. My point of order is whether a calling-attention notice which relates to an urgent matter of public importance, which relates to an immediate occurrence, which relates to a matter which deals with the Centre, could be rejected so cursorily. A solemn assurance was given by the Finance Minister and by the Prime Minister in this House . . .

Mr. Deputy-Speaker: Please read rule 197(1).

Shri S. M. Banerjee: I know, the Speaker has the discretion but my point of order is under what rule. . . . (Interruption).